

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

W.P.(L). No. 1984 of 2013

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Anil Bouri

... .. **...Petitioner**

**-Versus-**

M/s. Bharat Coking Coal Ltd. & Ors.

... .. **...Respondents**

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**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**  
**(Through: Video Conferencing)**

For the Petitioner : Md. Hatim, Advocate

For the Respondent : Mr. Vijay Kant Dubey, Advocate

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**06/ 24.06.2020** In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

Md. Hatim, learned proxy counsel, upon instruction, submits that due to bereavement in his family, Mr. Niranjana Singh, learned counsel for the petitioner, could not appear to argue the case on behalf of the petitioner and as such, seeks adjournment on his behalf.

As prayed, put-up this case after eight weeks.

**(Dr. S.N. Pathak, J.)**